## National Company Law Tribunal Allahabad Bench

CP NO. (IB) 128/ALD/2017

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.01.2018

NAME OF THE COMPANY: JEICPL PV+ L+d VIS JOGPL PV+ L+d

SECTION OF THE COMPANIES ACT: U/S 7 cof ISB code cof 2016

SI.	NO. N	ame_	Designation	Representation	<u>Signature</u>
<u>1.</u>	RAHUL ACIA	RWAL	ADVOCATE	CORPORATE DEDTOR	7
<u>2.</u>	SHUBHAM A	KARWAL	STAJOUEA	CORPORATE DEBTOR	Shelhour

## CP No. (IB) 128/ALD/2017

None for the petitioner. Sh. Shubham Agarwal Advocate for the Corporate Debtor Company. As per record and due to change circumstances in the company suspend Management (erstwhile Management) now stand restored. Therefore, the petitioner R.P. has now become functus officio.

Since, today there is no representation from the petitioner company. Hence, the present petition filed by the R.P. under section 7 of the I & B Code is liable to be dismissed for want of prosecution.

Hence, the mater is passed over for passing of consequential order.

## Lateron

The matter is called up once again. None for the petitioner/ Resolution Professional or from the petitioner company. Sh. Shubham Agarwal, Advocate alone appeared for the Corporate Debtor Company. It is reported that the resolution plan in respect of the petitioner company was prepared and has been approved. Hence, there remains no managerial role of the Resolution Professional in the Petitioner Company as the COC also stands dissolved as

2

N

both have become functus officio. In view of this, it is not made clear to us as

to whether the present management of the petitioner company is keen to and

desirous enough to pursue the present petition. Specifically, when earlier

there was a statutory bar under section 11 of the I & B Code, to forbid a

Company under the CIRP (Corporate Debtor Company) to move against

another Corporate Debtor Company for triggering the CIRP.

Since, the Management of the Company now stand restored after approval

of the resolution plan. We leave this issue open to be considered afresh by the

present management and to take appropriate step against the Respondent

Company under the provision of I & B Code.

Since, today there is no representation from petitioner side and the

respondent counsel is pressing hard for dismissal of the present petition for

want of prosecution. Hence, the same is dismissed in default with such

observation that dismissal of the present petition would not necessarily

operate as a resjudicata among the parties and in respect of the issue involved

in the present case. The petitioner company is at liberty to move for

appropriate application/initiate proceedings in accordance with law before an

appropriate forum including this Bench.

With the above said observation, the present petition is dismissed and starely

disposed of.

Date: 18/01/2018

Typed by

*Jyoti* 

(Stenographer)

H.P. Chaturvedi, Member(Judicial)